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* **IN THE HIGH COURT OF DELHI AT NEW DELHI**

% **Date of Decision: 15th May, 2026**

+ CRL.M.C. 3847/2026 & CRL.M.A. 15630/2026

RISHABH KANNOJIYA & ORS.Petitioner

Through: Mr. Rajesh Singh, Advocate.
Petitioners (through
video-conferencing)

versus

THE STATE GOVT OF NCT OF DELHI & ANR.Respondent

Through: Mr. Raj Singh, APP for the State with
ASI Sushma Chauhan.
Respondent No.2 (through
video-conferencing)

CORAM:

HON'BLE MR. JUSTICE MANOJ JAIN

J U D G M E N T (oral)

1. Petitioners herein seek quashing of FIR No. 0228/2025 dated 13.04.2025, registered at Police Station Moti Nagar, Delhi, for commission of offences under Sections 316(2)/74/3(5) of *Bharatiya Nyaya Sanhita (BNS), 2023* (corresponding Sections 407/354/34 IPC) and Sections 3/4 of *Dowry Prohibition Act, 1961*, along with all consequential proceedings arising therefrom, on the basis of compromise arrived at between the parties.
2. A marriage between petitioner No.1 and respondent No.2 was scheduled for 09.04.2025. However, before such marriage, petitioner No.1 had, as per the allegations appearing in the FIR, touched prosecutrix inappropriately. He, later on, stopped talking to her and when his family members put a demand of dowry, despite the fact that they had booked a Banquet Hall for marriage, the marriage was called off. After calling off the marriage, the FIR in question was registered on 13.04.2025.
3. Charge-sheet has been prepared but it is under scrutiny.



4. Quashing is being sought for the reason that the parties have entered into compromise.
5. *Memorandum of Understanding* (MoU) dated 11.03.2026 has been placed on record and as per such MoU, with the intervention of family members, respected persons, mutual friends and well-wishers, all disputes between the parties have been amicably settled and the petitioners have already made payment of Rs.5 lacs as compensation towards full and final settlement with respect to the expenditure already made by the family of respondent No.2.
6. Respondent No.2 has joined the proceedings through *video-conferencing* and she has been duly identified by ASI-Sushma Chauhan who is present in Court.
7. When asked, respondent No.2 submits that she is serving in a government department and has already forgiven petitioner No.1 for his inappropriate behavior as well as the other accused persons. She states that she moved on in her life and has already married someone else. She submits that there is no pressure or coercion of any corner whatsoever and that she does not want to proceed further with the present FIR. She states that if the case is not quashed, it would keep on troubling her, in her personal as well as professional life. She states that she has taken decision for her own mental peace and welfare of her family. She states that she has already received the amount of Rs.5 lacs by way of Demand Draft drawn on 09.03.2026 towards reimbursement of expenditure made by them 2026 and would have no objection if FIR is quashed *in toto*.
8. In view of the settlement arrived at between the parties, continuing with criminal proceedings would serve no useful purpose.



9. Accordingly, exercising inherent powers vested in this Court under Section 528 of *Bharatiya Nagarik Suraksha Sanhita, 2023*, it is deemed appropriate to quash the instant FIR.

10. Consequently, to secure the ends of justice, FIR No. 0228/2025 dated 13.04.2025, registered at Police Station Moti Nagar, Delhi, for commission of offences under Sections 316(2)/74/3(5) of *Bharatiya Nyaya Sanhita (BNS), 2023* (corresponding Sections 407/354/34 IPC) and Sections 3/4 of *Dowry Prohibition Act, 1961*, along with all consequential proceedings arising therefrom, is, hereby, quashed subject to petitioners depositing cost of Rs. 25,000/- in the account of *Delhi High Court Legal Services Committee (DHCLSC)* within four weeks. Proof of deposit be furnished to SHO/IO within further two weeks alongwith copy of the original MoU dated 11.03.2026 as well as original affidavit of respondent No.2.

11. The petition stands disposed of in aforesaid terms.

12. Pending application also stands disposed of.

(MANOJ JAIN)
JUDGE

MAY 15, 2026/ss/sa